

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 107
IA No. 1389/ND/2021
IB- 448/(ND)/2020

IN THE MATTER OF:

Prabhatam Advertising Pvt. Ltd.
Vs.
Panoptes India Pvt. Ltd.

....**Applicant**

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 16.04.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant :
For the Respondent : Ms.Priyanka Ghorawat, Adv.

ORDER

IA No. 1389/ND/2021:

Learned Counsel for the Corporate Debtor seeks for setting aside the ex-parte order passed on 24th December 2020. The said order was passed in December 2020 and the application seeking setting aside of the said order is filed in the month of March 2021. The application filed by the Operational Creditors contains email that there is an admission through email by the Corporate Debtor with respect to the dues payable. In view of the same, we dismiss the application. Learned Counsel for the Corporate Debtor is directed to explore the possibility of settlement instead of facing the grave circumstances.

List for hearing on 07.06.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)